

और मध्य प्रदेश की सरकारों ने अपने केन्द्रीय सड़क निर्माण (नियतन) लेने से बराबर बहन किया ।

इस पुल पर उत्तर प्रदेश सरकार द्वारा पथ कर लगाया जा रहा है और 11 जून, 1976 को हुई केन्द्रीय जोनल परिषद् की 11 वीं बैठक में किए गए निर्णय के अनुसार वसुली लागू, रखरखाव व्यय आदि घट कर पथकर राजस्व की जो आय होगी वह उत्तर प्रदेश और मध्य प्रदेश की राज्य सरकारों में बांटी जानी है ।

### छुआछूत का उन्मूलन

467. श्री एस० एल० सोमानी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने पांच वर्षों में देश में छुआछूत का पूरी तरह से उन्मूलन करने की अपनी नीति घोषित की है;

(ख) क्या इस बारे में सरकार द्वारा कोई समिति नियुक्त की गई है; और

(ग) यदि हां, तो उसका ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) जी हां, श्रीमान ।

(ख) और (ग). अस्पृश्यता की समस्या और इसके समस्त आयामों की जांच करने और कार्यवाही की रूपरेखा का सुझाव देने के लिए गृह मंत्रालय में महानिदेशक, पिछड़े वर्ग कल्याण, की अध्यक्षता में एक अन्तर-मंत्रालयी कार्यकारी दल गठित किया गया है । कार्यवाही दल को अभी अपनी रिपोर्ट प्रस्तुत करनी है ।

### Appointment of the Chairman of The Shipping Corporation of India

468. SHRI VASANT SATHE : Will the Minister of SHIPPING AND TRANSPORT be pleased to State :

(a) Whether Government have appointed the Chairman of the Shipping Corporation of India without following the laid-down procedure and norms ;

(b) if so, the facts thereof and the reasons therefor ;

(c) whether candidate selected by the Public Sector Enterprises Board for the post was not approved by the Ministry for appointment and if so, the reasons therefor ; and

(d) what effective steps have been taken or proposed to be taken to restructure the Shipping Corporation of India ?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : (a) and (b) : The circumstances in which the appointment was made are as follows :-

The previous Chairman-cum-Managing Director of Shipping Corporation of India. was originally due to retire on 9-10-1975 on completing the age of 60 years. But actually he retired on 30-9-1977 after being given 4 extensions as the Government could not decide on his successor. Earlier, on 8-4-1976, Public Enterprises Selection Board had recommended 2 candidates for the post, but this recommendation was not implemented by the previous Government. In view of this inordinate delay and on an assessment of the need of the Corporation, the Government decided to appoint a mature and experienced publicman as part time Chairman of the Corporation and ask the PESB to recommend a suitable name for a whole time Vice Chairman-cum-Managing Director. Moreover the Managing Director has frequently to go out on Corporation's business and this arrangement would enable him to do so without detriment to the normal work at headquarters.

(c) Public Sector Enterprises Board had not recommended any candidate for this post.

(d) It is proposed to appoint full-time functional Directors to look after the various sectors of the Corporation's work so as to make available the services of high-level area specialists to the Chief Executive of the Company.